

IN THE HIGH COURT OF JHARKHAND AT RANCHI

First Appeal No. 10 of 2021

Doman Kumar Das ... Appellant

Versus

Puja Devi ... Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through Video Conferencing

For the Appellant : Mr. Ranjan Kumar Singh, Advocate

03/07.09.2021

1. Learned counsel for the appellant, Mr. Ranjan Kumar Singh prays for and is allowed 2 weeks' time to remove the following surviving defects.

1. Page no. 1 of C.C of decree of Family Court is handwritten. True typed copy may be filed.
2. Provision of law may be corrected.
4. Decree sign date of family court may be given at para no. 1, aggrieved and prayer portion.
8. Word 'Application' may be amended at para no. 2 of the affidavit.

2. Office to place the file for inspection and removal of defects, on requisition being made, within this time.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)